



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**O.A. No.060/00516/2021**

Chandigarh, this the 06<sup>th</sup> of August 2021

**HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)**

(Through video conference from Chandigarh Bench)

**HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)**

(Through video conference from Bangalore Bench)

Mahinder Kaur age 53 years wife of late Gurmail Singh R/o Patti Uppal Tehsil Sehna District Barnala- 148103.

**....Applicant**

(BY: Sh. Vikas Arora for Sh. Gurbir Singh, Advocate)

**Versus**

1. Director, Postal Services, O/o PMG, Punjab West Region, Chandigarh – 160017
2. Department of Posts through the Superintendent of Post Offices, Sangrur Division, Sangrur.
3. The Sub Post Master Barnala, SO, Barnala.

**... .Respondents**

(BY: Sh. Sanjay Goyal, Advocate)

**O R D E R(Oral)**

**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein a prayer for issuance of a direction to Respondents no. 2 and 3 to disburse her salary which has not been paid to her since December, 2020.



2. At the very outset, Sh. Sanjay Goyal, learned Sr. Central Govt. Standing Counsel, while producing a copy of letter dated 04.08.2021, stated that the applicant's case for release of her salary can be processed by the respondents, if she produces the requisite medical certificate as well as the leave application in the prescribed format i.e. SR-1. A copy of the letter dated 04.08.2021, as produced by Shri Goyal, is ordered to be taken on record.
3. Sh. Vikas Arora appearing as proxy for Sh. Gurbir Singh, learned counsel for the applicant states that the applicant shall produce the requisite medical certificate as well as her leave application in the prescribed format i.e. S.R.-1, within a period of 15 days from today.
4. In view of the above, the present Original Application is disposed of with a direction to respondents to process the applicant's case for release of her salary, within a period of 10 days on production of the requisite medical certificate and the leave application in the prescribed format i.e. SR-1 by the applicant.
5. Ordered accordingly. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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